

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/2134/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri P.K. Bora,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati the <sup>th</sup> 29 May, 2020.

Sub: **Car permission.**

Ref:- Your letter No.DJ(D) 3025, dtd 27.05.2020

Sir,

With reference to the above, I am directed to inform you that you have been directed to dispose of the matter of Shri Mukul Chetia, Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai regarding his prayer to undertake journey with his official vehicle, to Guwahati from Mangaldai, on 29.05.2020, at your level.

Yours faithfully,

Sd/-

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**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-205/2013/2135-/A, dated 29.5.2020

Copy to:

1. Shri Mukul Chetia, Civil Judge & Assistant Sessions Judge,  
Darrang, Mangaldai.

2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

Pdg